

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 178/MP/2018**

Subject : Petition under Section 79 (1) (b) of the Electricity Act, 2003 for the approval of 'Change in Law' and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.6.2017

Petitioner : ACME Jodhpur Solar Power Private Limited

Respondents : Solar Energy Corporation of India Limited and Others

**Petition No. 189/MP/2018**

Subject : Petition under Section 79 (1) (b) of the Electricity Act, 2003 for the approval of 'Change in Law' and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.6.2017

Petitioner : ACME Rewa Solar Energy Private Limited

Respondents : Solar Energy Corporation of India Limited and Others

Date of Hearing : 12.12.2018

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Parties present : Shri Rishab Prasad, Advocate, ACME  
Shri Varun Kapur, Advocate, ACME  
Shri Molshree, Advocate, ACME  
Ms. Mannat Waraish, Advocate, ACME  
Shri M. G. Ramachandran, Advocate, SECI  
Ms. Ranjitha Ramachandran, Advocate, SECI

**Record of Proceeding**

Learned counsel for the Petitioner submitted that pleading in these petitions have already been completed and requested to issue order in these petitions based on decision taken in similar petitions.

2. Learned counsel for SECI requested that the Respondents may be given sixty days for payment of claims made by the Petitioners from the date of submissions of claim by the Petitioners to the Respondents.

3. After hearing the learned counsels for the parties, the Commission reserved order in the Petitions.

**By order of the Commission**

Sd/-  
**(T. Rout)**  
**Chief (Law)**